

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF LEGAL AFFAIRS**

LOK SABHA

UNSTARRED QUESTION NO.1140

TO BE ANSWERED ON FRIDAY, THE 3RD DECEMBER, 2021

ALTERNATE REDRESSAL MECHANISM

1140. SHRI GNANATHIRAVIAM S.

Will the Minister of Law and Justice be pleased to state:

- (a) whether the Government proposes to set up tribunals and other such arbitration mechanism in order to lessen burden on subordinate judiciary;
- (b) if so, the details thereof; and
- (c) the fresh steps taken by the Government to provide for an alternate redressal mechanism in order to ensure speedy justice?

ANSWER

MINISTER OF LAW AND JUSTICE

(SHRI KIREN RIJJU)

(a) and (b): Government has taken several initiatives to strengthen alternative dispute resolution (ADR) mechanism in the country and to make it user friendly, cost effective and expeditious. To keep pace with the emerging needs and international trends new laws have been enacted and amendments in existing laws have been undertaken as mentioned below :

- (i) The New Delhi International Arbitration Centre Act, 2019 – provides for setting up of New Delhi International Arbitration Centre. The main

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functions of Centre include conducting international and domestic arbitration, promoting research and imparting training in arbitration

- (ii) Amendment of the Arbitration and Conciliation Act, 1996 by the Arbitration and Conciliation (Amendment) Act, 2019 - The amendment provides for strengthening of institutional arbitration and for setting up of Arbitration Council of India (ACI). The main functions of ACI includes grading of arbitral institutions, providing training in the area of arbitration, framing norms to ensure satisfactory level of arbitration.

Through these initiatives, efforts have not only been made to strengthen ADR mechanisms but also promote ease of doing business in the country. The aim of the Government is to ensure that maximum commercial disputes can be resolved amicably and effectively in a time-bound manner. These steps will help in reducing the burden of judiciary as well as pendency of cases in the country and in dealing with it in a more effective manner.

(c) : Reforms in ADR mechanism is a continuous process in order to facilitate access to justice. In this regard, a proposal for a standalone law on Mediation is under examination with the objective to promote, encourage and facilitate mediation especially institutional mediation for resolution of disputes.
